

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 1908/2024 in C.P. (IB)/102(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

NAME OF THE PARTIES:- **Rajan Garg Resolution Professional**
IN THE MATTER OF
Chintamani Enclave Pvt. Ltd.
Vs
Rajesh Raghavji Patel

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA 1908 of 2024:- Counsel, Navin Arora appeared for the Applicant/RP through VC and Counsel, Durgaprasad Poojari appeared for the Petitioner through VC. This Application filed by the RP for placing on record report u/s 99 of the IB Code, 2016, which has been annexed with the present Application. The said report is taken on record, no order is called for. Accordingly, **IA 1908 of 2024** is **allowed** and **disposed of**.

It has been stated at bar by the Counsel for the Applicant that a copy of the said report has also been served upon the Personal Guarantor. Let reply/objection, if any, on behalf of the Personal Guarantor against the report be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List the present Company Petition for hearing on **16.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)